

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 764 of 2016

Roshan Oraon & Ors.Petitioners

-Versus-

The State of Jharkhand & Anr.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxx

For the Opp. Parties : xxx

10/ 23.04.2021

In view of the resolution as contained in reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, nobody appears for the parties.

I.A.No. 1371 of 2021

The present Interlocutory Application has been filed for early hearing of the instant Contempt Application.

The contempt application was earlier heard on 14.02.2020 and on the request of the parties, it was ordered to be listed after the outcome of S.L.P. preferred by the State. S.L.P. has been annexed in the I.A. and vide order dated February, 18,2021 the same has been dismissed.

I.A.No.1371 of 2021 stands allowed.

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In view of the urgency so far as it relates to appointment of the petitioner, let this case be listed after two weeks under the heading for **“Admission”**.

[Dr. S.N.Pathak,J]